

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:6072
ANSWERED ON:30.04.2015
VOTER ID CARD
Kothapalli Smt. Geetha;Misra Shri Ajay (Teni)

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has made any ID card mandatory for electors to cast their vote in elections;
- (b) if so, the details thereof;
- (c) whether the Government has made Aadhaar Card as mandatory for issue of Voter ID card; and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) and (b): The Election Commission has stated that under rules 35(3) and 49H(3) of the Conduct of Election Rules, 1961, electors supplied with Electoral Photo Identity Cards (EPIC) issued by the Commission are required to produce the EPIC for their identification at the polling station before casting their votes. In order to ensure that no genuine elector is denied right to franchise, the Election Commission issues orders at every election providing that those electors who are not able to produce the EPIC shall have to produce one of the alternative photo identity documents as prescribed by the Commission for establishing their identity. The alternative documents permitted for this purpose in the 2014 Lok Sabha Elections were the following:-

1. Passport;
2. Driving License
3. Service Identity Cards with the photograph issued to employees by Central/State Governments/PSUs/Public Limited Companies;
4. Passbooks with photograph issued by Bank/Post Office;
5. PAN Card;
6. Aadhar Card;
7. Card issued by Registrar General of India under National Population Register;
8. Mahatma Gandhi National Rural Employment Guarantee Act (MNREGA) Job Card;
9. Health Insurance Smart Card issued under the scheme of Ministry of Labour;
10. Pension document with photograph; and
11. Authenticated Photo Voter Slip issued by the election machinery.

(c) and (d): The Commission has stated that it has not made Aadhar Card mandatory for issue of EPIC.